

and Auditor General thereon.
[Placed in Library. See No. LT-567/85]

(c) (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1980-81.

(ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-568/85]

(d) (i) Review by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1981-82.

(ii) Annual Report of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1981-82 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-569/85]

(3) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (d) of item (2) above.

[Placed in Library. See No. LT-569/85]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks, Federation, Bombay, for the year 1983-84.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1983-84 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the

Government on the working of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1983-84.

[Placed in Library. See No. LT-570/85]

Notifications under Food Corporations Act

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table a copy of the Food Corporations (Amendment) Rules, 1985, (Hindi and English versions) published in Notification No. GSR 146 (E) in Gazette of India extraordinary dated the 12th March, 1985 under sub-section (3) of section 44 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT-571/85]

Annual Report of and Review on National Safety Council, Bombay for 1983-84 and a Statement *re* Delay in laying these Papers

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to lay on the Table :

1. (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1983-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay, for the year 1983-84.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-572/85]

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on

the 22nd March, 1985, has passed the enclosed motion referring the Mental Health Bill, 1981, to a Joint Committee of the Houses and the request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House."

Motion

"Whereas this House at its sitting held on the 27th July, 1982, adopted a motion, that the Bill to consolidate and amend the Law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House and 20 members from the Lok Sabha;

And whereas this House appointed 10 members from this House to the said Joint Committee;

And whereas this House recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Lok Sabha to the Joint Committee;

And whereas a message was thereafter transmitted to the Lok Sabha on the 28th July, 1982, communicating to the Lok Sabha the adoption of the said motion by this House;

And whereas the Lok Sabha at its sitting held on the 13th August, 1982, adopted a motion concurring in the said recommendation of this House and nominating 20 members from the Lok Sabha to serve on the said Joint Committee;

And whereas the Lok Sabha was dissolved on the 31st December, 1984, before the Joint Committee could conclude its deliberations and a new Lok Sabha was thereafter constituted on the same day;

Now therefore this House do resolve that the aforesaid Bill be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this

House, namely :—

1. Shri Bhuvnesh Chaturvedi
 2. Shri Sukhdev Prasad
 3. Shri Kishor Mehta
 4. Shri Natha Singh
 6. Shrimati Amarjit Kaur
 6. Shrimati Ila Bhattacharya
 7. Shri Era Sambasivam
 8. Dr. Bapu Kaldate
 9. Shri Jagdambi Prasad Yadav
 10. Shri Leonard Soloman Saring
- and 20 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the 31st October, 1985; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and Communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.10 Hrs.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963."

The Motion was adopted.

*Published in Gazette of India Extraordinary, Part-II, Section-2, dated 25-3-1985.